

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 520
(To be answered on the 28th November 2024)**

CHENNAI AIRPORT

520. DR. KALANIDHI VEERASWAMY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to construct a second airport in Chennai;**
(b) if so, the details thereof along with the estimated funds allocated;
(c) whether the Government has finalized the location for the said airport and if so, the details thereof; and
(d) the details of the construction expected to start along with the target set for its completion?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) to (d): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 for development of new Greenfield airports in the country. As per the policy, if any Airport developer including the State Government desires to develop an airport, they are required to identify a suitable site and get the Pre-feasibility Study conducted for construction of airport and submit a proposal to the Central Government for 'Site Clearance' followed by 'In-Principle' approval.

Tamil Nadu Industrial Development Corporation Limited (TIDCO), a Government of Tamil Nadu Enterprise had submitted an application to Ministry of Civil Aviation (MoCA) for grant of 'Site Clearance' for development of a Greenfield airport at Parandur, Kancheepuram District, Tamil Nadu. In August, 2024, MoCA granted Site Clearance approval to TIDCO for development of Greenfield Airport at Parandur, Tamil Nadu. Thereafter, application for grant of 'In-Principle' approval has been received from TIDCO.

As per the GFA Policy, 2008, the responsibility for implementation of the

Greenfield airport project including land acquisition, funding etc. lies with the concerned airport developer or the State Government, as the case may be. The timeline for completion of the airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc.
